Insolvency and Bankruptcy Board of India

Subject: Status Note on Service Providers

Insolvency Professional Agencies

IPAs are front-line regulators and responsible for developing and regulating the insolvency profession. They discharge three kinds of functions, namely, quasi-legislative, executive, and quasi-judicial. The quasi-legislative functions cover laying down standards and code of conduct through byelaws, which are binding on all members. The executive functions include monitoring, inspection, and investigation of professional members on a regular basis, addressing grievances of aggrieved parties, gathering information about their performance, etc., with the overarching objective of promoting best practices and conduct by IPs. The quasi-judicial functions include dealing with complaints against members and taking suitable disciplinary actions. As on February, 28, 2023 there are three IPAs registered in accordance with the Code and Regulations. Table 1 presents the details of their activities.

Table 1: Activities by IPAs

Period			Num	iber of		
	Pre-registration	CPE	Training	Other	Disciplinary	Complaints
	Courses	Programmes	Workshops	Workshops/	Orders Issued	forwarded by
	conducted	conducted	for IPs	Webinars/		IBBI disposed
				Roundtables/		
				seminars		
2018-19	16	-	07	100	04	11
2019-20	11	30	09	157	09	127
2020-21	24	182	67	99	43	102
2021-22	18	131	51	83	23	12
Apr-Jun, 2022	02	44	30	60	80	NIL
July-Sep, 2022	02	32	20	31	00	16
Oct-Dec, 2022	01	56	25	36	05	56
*Jan-Mar, 2023	00	31	18	24	52	21
Total	74	506	227	590	216	345

^{*}As on 28th February 2023

Insolvency Professionals

An individual, who is enrolled with an IPA as a professional member and has the required qualification and experience and passed the Limited Insolvency Examination, is registered as an IP. Pursuant to the IBBI (Insolvency Professionals) (Fourth Amendment) Regulations, 2022 read with IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2022, the IPEs have been permitted to be registered as IP to carry on the activities of an IP. An IP needs an authorization for assignment (AFA) to take up an assignment under the Code with effect from January 1, 2020. The IBBI made available an online facility from November 16, 2019 to enable an IP to make an application for issuance / renewal of AFA to the concerned IPA. Thereafter, an IPA processes such applications electronically. The details pertaining to registration of IPs and the status thereof as on February 28, 2023 is given in Table 2 to 5 below:

Table 2: Registration and Cancellation of Registration of IPs

Year / Quarter	Registered at the beginning of the period	Registered during the period	Cancelled during the period on Disciplinary Failing to fulfil the continuing requirement of 'fit and proper		n account of Death	Registered at the end of the period
	P			person' status		
2016 - 17 (Nov - Dec) #	0	977	0	0	0	977

2016 - 17 (Jan - Mar)	0	96	0	0	0	96
2017 – 18	96	1716	0	0	0	1812
2018 – 19	1812	648	4	0	0	2456
2019 – 20	2456	554	0	1	5	3004
2020 – 21	3004	506	0	1	5	3504
2021 – 22	3504	549	1	0	8	4044
Apr-Jun, 2022	4044	56	2	0	2	4096
Jul-Sep, 2022	4096	80	0	0	1	4175
Oct-Dec, 2022	4175	43	0	0	2	4216
Jan-Feb, 2023	4216	29	0	0	0	4245
Total (Individual)	NA	4277	7	2	23	4245
Total (IPE as IP)	0	38	0	0	0	38
Grand Total	NA	4315	7	2	23	4283

[#] Registration with validity of six months. These registrations expired by June 30, 2017.

Table 3: Registered IPs and AFAs as on February 28, 2023

City / Region	Registered IPs				IPs having AFA#			
	IIIP of	ICSI	IPA of	Total	IIIP of	ICSI IIP	IPA of	Total
	ICAI	IIP	ICMAI		ICAI		ICMAI	
New Delhi	489	287	93	869	284	165	61	510
Rest of Northern Region	501	211	75	787	266	114	38	418
Mumbai	425	151	41	617	245	76	30	351
Rest of Western Region	359	129	49	537	217	79	22	318
Chennai	154	89	20	263	88	45	15	148
Rest of Southern Region	436	228	86	750	224	124	59	407
Kolkata	232	43	25	300	147	24	13	184
Rest of Eastern Region	80	31	11	122	48	16	8	72
Total (Individual)	2676	1169	400	4245	1519	643	246	2408
Total (IPE as IP)	22	7	9	38	19	7	9	35
Grand Total	2698	1176	409	4283	1538	650	255	2443

[#] Excluding 750 AFAs which are expired / not renewed.

Table 4: Distribution of IPs (Individual) as per their Eligibility as on February 28, 2023

Eligibility	No. of IPs					
	Male	Female	Total			
Member of ICAI	2133	207	2340			
Member of ICSI	585	129	714			
Member of ICMAI	185	19	204			
Member of Bar Council	230	32	262			
Managerial Experience	666	31	697			
GIP Qualified	26	2	28			
Total	3825	420	4245			

Table 5: Age Profile of IPs (Individual) as on February 28, 2023

Age Group	Registered IPs					IPs having AFA#		
(in years)	IIIP of	ICSI IIP	IPA of	Total	IIIP of	ICSI	IPA of	Total
	ICAI		ICMAI		ICAI	IIP	ICMAI	
≤ 30	13	8	0	21	9	3	0	12
> 30 \le 40	245	69	19	333	152	41	13	206
> 40 ≤ 50	954	383	54	1391	573	227	30	830
> 50 ≤ 60	801	334	99	1234	447	191	68	706
> 60 ≤ 70	608	326	206	1140	338	181	135	654
> 70 \le 80	52	43	19	114	NA	NA	NA	NA
> 80 \le 90	2	6	3	11	NA	NA	NA	NA
> 90	1	0	0	1	NA	NA	NA	NA
Total	2676	1169	400	4245	1519	643	246	2408

Excluding 750 AFAs which are expired / not renewed.

NA: Not Applicable.

Panel of IPs

Table 6 presents zone-wise number of IPs empaneled for January 01, 2023 to June 30, 2023.

Table 6: Zone-wise IPs in the Panel

Zone Areas Covered		
New Delhi	Union Territory of Delhi	IPs 205
Ahmedabad	State of Gujarat	65
	Union Territory of Dadra and	
	Nagar Haveli	
	Union Territory of Daman and Diu	
Allahabad	State of Uttar Pradesh	42
	State of Uttarakhand	
Amravati	State of Andhra Pradesh	13
Bengaluru	State of Karnataka	22
Chandigarh	State of Himachal Pradesh	82
	State of Punjab	
	State of Haryana	
	Union Territory of Chandigarh	
	Union Territory of Jammu and	
	Kashmir	
	Union Territory of Ladakh	
Cuttack	State of Chhattisgarh	18
	State of Odisha	
Chennai	State of Tamil Nadu	83
	Union Territory of Puducherry	
Guwahati	State of Arunachal Pradesh	3
	State of Assam	
	State of Manipur	
	State of Mizoram	
	State of Meghalaya	
	State of Nagaland	
	State of Sikkim	
	State of Tripura	
Hyderabad	State of Telangana	71
Indore	State of Madhya Pradesh	19
Jaipur	State of Rajasthan	22
Kochi	State of Kerala	16
	Union Territory of Lakshadweep	
Kolkata	State of Bihar	88
	State of Jharkhand	
	State of West Bengal	
	Union Territory of Andaman and	
	Nicobar Islands	
Mumbai	State of Goa	143
	State of Maharashtra	
Total IPs (Individual)	·	892
IPEs registered to carry on the activities of an IP	11	

Replacement of IRP with RP

Till February 28, 2023, a total of 1348 IRPs has been replaced with RPs, as detailed in Table 7.

Table 7: Replacement of IRP with RP as on February 28, 2023

CIRP initiated by	No. of CIRPs					
	Where RPs have been appointed	Where RP is different from the IRP				
Corporate Applicant	347	138				
Operational Creditor	2166	708				
Financial Creditor	2337	502				
Total	4850	1348				

Capacity Building of IPs

The details of capacity building programmes for IPs, conducted by the Board, are given in Table 8.

Table 8: Capacity Building Programmes for IPs till February 28, 2023

Year / Period	Basic Workshops	Advanced Workshops	Other Workshops	Webinars	Roundtables	Trainings	Total
2016 - 17	1			_	8	_	Q
2017 - 18	6	-	-	-	44	-	50
2018 - 19	7	-	-	-	22	-	29
2019 - 20	4	6	5	1	22	-	38
2020 - 21	1	2	6	29	18	2	58
2021 - 22	7	7	-	21	12	3	50
Apr-Jun, 2022	-	-	-	1	4	-	17
Jul-Sep, 2022	-	3	-	2	2	-	7
Oct-Dec, 2022	-	-	9	-	-	5	14
Jan-Feb, 2023	-	-	8	-	-	1	9
Total	26	18	28	54	132	11	281

Fee payable by IPs

Table 9 presents a summary of Form E compliance made by IPs for financial years (FYs) 2018-19, 2019-2020, 2020-21 and 2021-22 with status as on February 28, 2022. The due date for compliance for FY 2021-22 was April 30, 2022.

Table 9: Form E compliance by IPs for 2018-19, 2019-20, 2020-21 and 2021-22

Particulars	2018-19	2019-20	2020-21	2021-22
A. Number of IPs liable to submit Form E (#)	2460	3010	3506	4053
Of Which				
B. Number of IPs <u>not</u> submitted Form E	34	164	406	673
C. Number of IPs submitted Form E	2426	2846	3100	3380
Of Which				
C1. Number of IPs reporting 'Nil' income or 'No' Assignments	1534	1515	1918	2093
C2. Number of IPs provided details of assignments and paid	892	1331	1182	1287
fees	672	1331	1102	1207
Of Which				
C2(a). Amount (in Rs.) of Fee as per regulation 7(2)(ca)	53,82,097	84,50,251	80,43,570	85,85,366
C2(b). Amount (in Rs.) of Interest as per regulation 15 (^)	10,757	3,563	14,620	20,517
C2(c). Amount (in Rs.) of GST @18%	9,70,714	15,21,687	14,50,474	15,49,059
C2(d). Total Amount (in Rs) [C2(a) to C2(c)]*	63,63,568	99,75,500	95,08,664	1,01,54,941

[#] The number of IPs for FY 2021-22 is excluding 6 cases where registration has been cancelled and 10 cases where individuals have deceased, both prior to April 1, 2021.

Regulatory Fee Compliance by IPs

The IBBI (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2022, IBBI (Insolvency Professionals) (Third Amendment) Regulations, 2022 and IBBI (Information Utilities) (Second Amendment) Regulations, 2022 were notified on 20th September 2022.

Vide the aforesaid amendments, the regulatory fee compliance in relation to corporate insolvency resolution processes was introduced w.e.f. October 1, 2022 in the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 read with IBBI (Insolvency Professionals) Regulations, 2016. The information about receipt of regulatory fee till February 28, 2023 is submitted below:

^{*} including an amount of Rs. 51,620 for FY 2018-19, Rs. 1,55,298 for FY 2019-20 and Rs. 66,168 for FY 2020-21 paid offline.

- a. **Regulatory Fee related to resolution plans** An amount of Rs. 11,86,58,589 (excluding interest and taxes) has been received towards said fee from 19 cases.
- b. **Regulatory Fee related to Professionals** An amount of Rs. 37,16,465 (excluding interest and taxes) has been received towards said fee from 375 cases.

Continuing Professional Education

Details of CPE hours undertaken by IPs are presented in Table 10.

Table 10: CPEs Hours undertaken by IPs.

Period	Number of CPE Hours earned by members of							
	IIIPI	ICSI IIP	IPA ICAI	Total				
2019 - 20	1160	695	320	2175				
2020 – 21	18465	8746	4647	31858				
2021 – 22	14123	7890	3872	25885				
Apr-Jun, 2022	1651	2205	820	4676				
Jul-Sep, 2022	1338	947	818	3103				
Oct-Dec, 2022	1055	3972	325	5352				
Jan-Feb, 2023	300	1526	124	1950				
Total	38092	25981	10926	74999				
Average CPE hours per IP	14.23	22.22	27.31	17.66				

The Graduate Insolvency Programme (GIP)

IBBI has granted approval to two institutes to run the GIP, viz. the Indian Institute of Corporate Affairs (IICA) and the National Law Institute University, Bhopal (NLIU). At IICA, the first batch (2019-21) and the second batch (2020-22) have successfully completed the course. The third batch (2021-23) has proceeded with internships while the fourth batch (2022-24) commenced classes from July 01, 2022. In respect of NLIU, classes for the first batch of students commenced on July 25, 2022.

Insolvency Professional Entities

A Company, limited liability partnership and registered partnership firm can be recognised as an IPE to provide support services to IPs, subject to meeting the eligibility criteria. As on February 28, 2023, there were 105 recognised IPEs as given in Table 11 below:

Table 11: IPEs as on February 28, 2023

Year / Quarter	Recognised at the beginning of the period	Recognised during the period	Derecognised during the period	Recognised at the end of the period
2016-17	0	3	0	3
2017-18	3	73	1	75
2018-19	75	13	40	48
2019-20	48	23	2	69
2020-21	69	14	0	83
2021-22	83	10	2	91
Apr-Jun, 2022	91	4	0	95
Jul-Sep, 2022	95	1	0	96
Oct-Dec, 2022	96	5	0	101
Jan-Feb, 2023	101	4	0	105
Total	NA	151	46	105

Annual Compliance by IPEs

The Board amended the IP Regulations on October 25, 2019, which introduced an annual compliance certificate by an IPE, to strengthen monitoring. This requires IPEs to submit to the

Board, by October 15 every year, a compliance certificate in Form H, for the preceding financial year. The due date of filing Form H compliance for financial year 2021-22 was October 15, 2022. 93 IPEs were recognised as on March 31, 2022, out of which 2 were derecognised prior to the due date of October 15, 2022. Thus, as on February 28, 2023, 71 IPEs have complied with Form H out of which 20 have been examined by the division. The remaining 51 are being examined and clarifications are being sought wherever required from IPEs. As regards the remaining IPEs reminder have been issued to submit Form H for compliance on an urgent basis.

Fee payable by IPEs

Table 12 presents a summary of Form G compliance by IPEs for financial years (FYs) 2018-19, 2019-2020, 2020-2021 and 2021-22 as on February 28, 2023. The due date for compliance for FY 2021-22 was April 30, 2022.

Table 12: Form G compliance by IPEs for 2018-19, 2019-20, 2020-21 and 2021-22

Particulars	2018-19	2019-20	2020-21	2021-22
A. Number of IPEs liable to submit Form G	88	71	83	91
Of Which				
B. Number of IPEs <u>not</u> submitted Form G	15	-	-	-
C. Number of IPEs submitted Form G	73	71	83	91
Of Which				
C1. Number of IPEs reporting 'Nil' turnover or 'No'	28	14	23	17
Assignments				
C2. Number of IPEs provided details of assignments and paid	45	57	60	74
fees				
Of Which				
C2(a). Amount (in Rs) of Fee as per regulation 13(2)(ca)	33,37,734	29,87,108	30,94,678	48,94,929
C2(b). Amount (in Rs) of Interest as per regulation 15	64,644	13,898	840	345
C2(c). Amount (in Rs) of GST @18%	6,12,428	5,40,181	5,57,193	8,81,149
C2(d). Total Amount (in Rs) [C2(a) to C2(c)]*	40,14,806	35,41,187	36,52,711	57,76,423

^{*} Including fee of Rs. 31,357/- for FY 2018-19, Rs. 3,84,337/- for FY 2019-20 and Rs. 1,27,004/- for FY 2020-21, respectively, paid offline

Information Utility

There is one IU, namely, the National E-Governance Service Limited (NeSL) that provides authenticated financial information to the users. The IBBI interacts with the MD & CEO of the IU along with the MDs of IPAs on 7th of every month to discuss the issues relating to receipt and authentication of financial information. During interaction in this quarter, IPAs were requested to encourage their members to make use of the information stored with the IU for verification of claims during CIRP. Table 13 presents the details of information held by NeSL as on February 28, 2023.

Table 13: Details of information with NeSL		(Number, exce	ept as stated)

At the end of Year / Month	Creditors having agreement with NeSL		Creditors who have submitted information		Debtors whose information is submitted by		Loan records on- boarded by		(₹ crore) registrations		User registrations	authenti	ecords cated by tors	No. of Defaults authentica ted by
	FCs	OCs	FCs	OCs	FCs	OCs	FCs	OCs	Financial	Operational	No. of Debtors	No. of Records	Value (₹ crore)	debtors
2018 – 19	173	NA	114	169	1266445	230	1955230	316	4114988	16224	15148	13799	48428	54
Jun, 2019	209	NA	160	231	2531930	570	3911146	52766	4910552	20455	23565	22363	73706	374
Sep, 2019	226	NA	218	297	2737049	1764	4421280	86766	5625318	28016	32177	35621	83686	586
Dec, 2019	246	NA	321	408	2926030	2121	4803931	125526	6919463	32038	48551	68766	93852	82,824
Mar, 2020	267	NA	381	543	6551739	6191	9417317	167719	7873689	31910	73332	109726	118428	2,40,075
Jun, 2020	269	NA	456	574	7464854	8336	10721829	204568	9855538	33151	106840	149533	299294	3,38,585

Sep, 2020	276	NA	548	635	8228576	8979	12126772	206957	12299081	34374	120896	186091	373678	4,27,226
Dec, 2020	284	NA	587	654	8572919	9024	13666166	253955	12875496	35803	129839	215015	451935	4,35,774
Mar, 2021	289	NA	621	675	8988348	9066	14565545	292206	13195075	36770	139908	283839	499957	4,42,584
Jun, 2021	293	NA	664	703	9503546	9358	15606182	292544	13739606	40086	153103	346752	486540	4,47,972
Sep, 2021	304	NA	673	743	7879779	5833	12051173	89816	13659037	36766	168717	407831	579200	2,72,284
Dec, 2021	304	NA	685	762	8562267	5714	12695004	144466	14186403	42258	196993	462263	690028	3,15,076
Mar, 2022	347	NA	692	779	9494394	3312	14039325	185166	14539538	42894	259457	514932	682368	2,99,584
Jun, 2022	384	NA	711	805	10566819	3202	15780894	220439	15879423	43324	309621	595898	723800	3,95,561
Jul, 2022	384	NA	717	828	11897329	3261	17680722	224981	16348741	44704	373965	632123	737075	4,11,618
Sep, 2022	397	NA	722	864	12431550	5143	18470836	261253	16604957	49814	465210	671891	754352	4,45,147
Dec, 2022	403	NA	746	886	1,50,94,865	5,505	2,16,58,202	3,05,120	1,73,65,473	46,951	5,55,731	7,41,818	7,47,219	4,79,091
*Mar, 2023	413	NA	765	1,193	1,67,79,501	10,756	2,43,85,791	3,32,587	1,86,35,581	53,220	6,36,726	7,82,832	8,40,662	5,89,094

*As on 28th February 2023.

NA: Not Available

Registered Valuer Organisations

The Companies (Registered Valuers and Valuation) Rules, 2017 (Valuation Rules) made under section 247 of the Companies Act, 2013 provide a unified institutional framework for development and regulation of valuation profession. Its remit is limited to valuations required under the Companies Act, 2013 and the Code. The IBBI performs the functions of the Authority under the Valuation Rules. It recognises Registered Valuer Organisations (RVOs) and registers RVs and exercises regulatory oversight over them, while RVOs serve as front-line regulators for the valuation profession.

An individual having specified qualification and experience needs to enrol with an RVO, complete the educational course conducted by the RVO, clear the examination conducted by IBBI, before seeking registration with IBBI as an RV. There are currently 15 RVOs, Assessors and Registered Valuers Foundation being the latest RVO recognised, on July 31, 2022. The IBBI meets MDs / CEOs of RVOs every month to discuss the issues arising from the valuation profession, to resolve queries of the RVOs and to guide them in discharge of their responsibilities. As provided in the Rules, the RVOs conduct 50 hours education course. Table 14 presents details of such courses conducted by RVOs till January 31, 2023.

Table 14: Educational Courses conducted by RVOs*

Asset Class	No. of Courses	No. of Members
Land and Building	589	9824
Plant and Machinery	306	1874
Securities or Financial Assets	487	8539
Total	1382	20237

^{* (}updated till January 31, 2023)

Registered Valuer

The details of individual RVs, RVO-wise, as on February 30, 2022, are given in Table 15:

Table 15: Registered Valuers as on February 28, 2023

Sl. No.	Registered Valuer Organisation	No. of	registration gran	ted in each Asset	Class
		Land & Building	Plant & Machinery	Securities or Financial Assets	Total
1	RVO Estate Managers and Appraisers Foundation	87	14	15	116
2	IOV Registered Valuers Foundation	1516	239	170	1925

3	ICSI Registered Valuers Organisation	0	0	248	248
4	IIV India registered Valuers Foundation	174	48	55	277
5	ICMAI Registered Valuers Organisation	49	31	307	387
6	ICAI Registered Valuers Organisation	NA	NA	1035	1035
7	PVAI Valuation Professional Organisation	321	56	130	507
8	CVSRTA Registered Valuers Association	207	62	NA	269
9	Association of Certified Valuators and Analysts	NA	NA	4	4
10	CEV Integral Appraisers Foundation	139	42	3	184
11	Divya Jyoti Foundation	92	19	62	173
12	Nandadeep Valuers Foundation	5	0	1	6
13	All India Institute of Valuers Foundation*	9	3	18	30
14	International Business Valuers Association	3	1	20	24
15	All India Valuers Association	2	0	0	2
16	Assessors and Registered Valuers foundation	35	12	27	74
Total		2639	527	2095	5261

Note: NA signifies the RVO is not recognised for that asset class. *This RVO at s.no 13 has been merged with RVO at S.No 2.Members are being transferred.

Registered Valuer (Entities)

RVs are permitted to form an entity (Partnership / Company) for rendering valuation services. The registration of RVEs till February 28, 2022 is given in Table 16:

Table 16: Registered Valuers (Entities) as on February 28, 2023

Registered Valuer Organisation	Number of		Asset Class	
	Entities	Land & Building	Plant & Machinery	Securities or Financial Assets
RVO Estate Managers and Appraisers Foundation	5	4	3	4
IOV Registered Valuers Foundation	29	27	23	23
ICSI Registered Valuers Organisation	4	0	0	4
IIV India Registered Valuers Foundation	2	2	2	1
ICMAI Registered Valuers Organisation	14	7	7	14
ICAI Registered Valuers Organisation	15	0	0	15
PVAI Valuation Professional Organisation	2	2	2	2
CVSRTA Registered Valuers Association	1	1	1	0
CEV Integral Appraisers Foundation	1	1	1	0
Divya Jyoti Foundation	2	1	1	2
All India Institute of Valuers Foundation	1	1	1	1
International Business Valuers Association	6	5	4	4
Total	82	51	45	70

Table 17: Region wise RVs as on February 28, 2023

City / Region	Land & Building	Plant &	Securities or	Total
		Machinery	Financial Assets	
New Delhi	88	37	254	379
Rest of Northern Region	427	86	371	884
Mumbai	120	55	318	493
Rest of Western Region	757	150	349	1256
Chennai	120	45	149	314
Rest of Southern Region	1047	127	490	1664
Kolkata	33	19	120	172
Rest of Eastern Region	47	8	44	99
Total	2639	527	2095	5261

Table 18: Age profile of RVs as on February 28, 2023

Age Group (in years)	Land & Building	Plant & Machinery	Securities or Financial Assets	Total	
≤30	147	6	113	266	
> 30 ≤ 40	530	76	803	1409	

> 40 \le 50	533	109	661	1303
> 50 \le 60	1007	158	324	1489
> 60 ≤ 70	372	121	178	671
> 70 ≤ 80	44	54	15	113
> 80	6	3	1	10
Total	2639	527	2095	5261

Complaints and Grievances

The status of receipts and disposal of grievances and complaints as on February 28, 2023 is presented in Tables 19 and 20.

Table 19: Category-wise Distribution of Receipts and Disposal of Grievances and Complaints, as on February 28, 2023:

(Number)

Period		Under the I	Regulations		Through C	PGRAM/PMC	/MCA /Other	Authorities		Through other modes			
	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance	
2017-18	0	18	0	18	0	6	0	6	0	22	2	20	
2018-19	18	111	51	78	6	333	290	49	20	713	380	353	
2019-20	78	153	177	54	49	239	227	61	353	1268	989	632	
2020-21	54	268	260	62	61	358	378	41	632	990	1364	258	
2021-22	62	276	279	59	41	574	570	45	258	611	784	85	
Apr-Jun, 2022	59	61	74	46	45	89	110	24	85	59	131	13	
July- Sept 2022	46	62	50	58	24	84	58	50	13	75	49	39	
Oct- Nov 2022	58	44	27	75	50	35	58	27	39	51	39	51	
Dec 2022- Feb 2023	75	49	48	76	27	120	127	20	51	37	52	36	
Total	NA	1042	966	NA	NA	1838	1818	NA	NA	3826	3790	NA	

Table 20: Wing-wise Distribution of Receipts and Disposal of Grievances and Complaints, as on February 28, 2023:

(Number)

Period	RR Wing				RM Wing				AL Wing			
	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance	Opening	Receipts	Disposal	Balance
2017-18	0	31	0	31	0	12	2	10	0	3	0	3
2018-19	31	855	473	413	10	282	230	62	3	20	18	5
2019-20	413	879	887	405	62	754	478	338	5	27	28	4
2020-21	405	615	868	152	338	961	1093	206	4	40	41	3
2021-22	152	706	773	85	206	726	834	98	3	29	26	6
Apr-Jun, 2022	85	66	112	39	98	141	195	44	6	2	8	0
July- Sept 2022	39	0	39	0	44	221	118	147	0	0	0	0
Oct- Nov, 2022	0	0	0	0	147	130	124	153	0	0	0	0
Dec 2022- Feb 2023	0	0	0	0	153	206	227	132	0	0	0	0
Total	NA	3152	3152	NA	NA	3433	3301	NA	NA	121	121	NA

It is submitted for information of the Governing Board.